

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 66/TT/2014

Sub: Petition under section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to transmission system being established by RAPP Transmission Company Limited awarded under a competitive bidding process.

Date of hearing : 10.6.2014

Coram : Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : RAPP Transmission Company Limited

Respondents : U.P.Power Corporation Limited and others.

Parties present : Ms. Meenakshi Arora, Senior advocate for the petitioner
Ms. Mahima Sareen, Advocate for the petitioner
Shri Vasu, Advocate for the petitioner
Shri T.A.N. Reddy, RAPP
Shri Sanjay Nayak, PFCCL
Shri Jagdish Kumar, PPCL
Shri S.M.Verma, PPC;
Shri Surendra Kumar, PPCL

Record of Proceedings

Learned senior counsel for the petitioner submitted that the present petition has been filed under section 63 of the Electricity Act, 2003 for adoption of tariff. She further submitted that the Government of India, Ministry of Power, vide notification dated 16.10.2012 notified PFC Consulting Limited as the Bid Process Coordinator for the purpose of selection of bidders as transmission service provider to establish transmission system "Part ATS of RAPP U-7&8 in Rajasthan" through Tariff Based Competitive Bidding process on build, own, operate and maintain basis. The Bid Evaluation Committee appointed by BPC has certified Sterlite Grid Limited as successful bidder with lowest levelised transmission charges of `365.00 million per annum.

2. Learned senior counsel submitted that effective date of the project was 30.10.2013. However, due to non-signing of the TSA by North Central Railway, the effective date has been shifted, which has resulted in time and cost overrun. Learned senior counsel submitted that on 5.4.2014, the petitioner informed the BPC that since the Bid validity period is coming to an end and the petitioner is required to acquire SPV before that date, the petitioner is going ahead with the process of acquisition of SPV. She further submitted that BPC vide its letter dated 6.3.2014 informed the petitioner to take up the issue of delay in achieving the effective date with the Commission.

3. Learned senior counsel submitted that the last LTTC has signed the TSA on 15.5.2014.

4. After hearing the learned senior counsel for the petitioner and the representative of BPC, the Commission directed to issue notice to LTTCs and directed LTTCs to file their replies by 27.6.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, by 7.7.2014.

5. The Commission directed the petitioner to file copy of the TSA duly signed by LTTCs before the next date of hearing.

6. The Commission directed BPC to submit on affidavit by 27.6.2014 comparison of levelized tariff quoted by the successful bidder and tariff worked out as per CERC Tariff Regulations.

7. The petitions shall be listed for hearing on 15.7.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**